

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 53158 of 2018

(Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-173-18-19 bearing F No. 592/ST/IND/APPL/2017/1208 dated 29.06.2018 passed by the Ld. Commissioner (Appeals), CGST & Central Excise, Indore)

Avdharna Infrasol Pvt. Ltd.

62/3. Manhoramaganj, Indore
Madhya Pradesh-452001

..... Appellant

VERSUS

**Commissioner (Appeals), CGST
& CX, Indore**

ManikBagh Palace, Post Box No. 10
Indore, Madhya Pradesh-452001

..... Respondent

APPEARANCE:

Ms. Swati Agarwal, Advocate for the Appellant

Dr. Radhe Tallo, Authorized Representative of the Department

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. __51983/2021__

DATE OF HEARING: November 17, 2021

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**